

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1400/(MAH)/2017

CORAM:

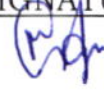

Present: SHRI M.K. SHRAWAT
MEMBER (J)

/ SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017

NAME OF THE PARTIES: Sanjeev Gupta Global Advertisers
V/s.
Ashvi Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	M. G. Agre	Adv. for Petitioner	
	Harsh Gokhale	Adv. for Respondent	

ORDER

C.P. No. 1400/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of both the sides are present.
2. The name of the IRP yet to be proposed. However, on the other hand from the side of the Respondent, the Learned Counsel has stated that some Settlement is expected in this case. Hence seeking time.
3. Under the circumstances the matter is adjourned to **21.12.2017**.

Sd/-
Bhaskara Pantula Mohan
Member (Judicial)
20.11.2017.
aah

Sd/-
M.K. Shrawat
Member (Judicial)